

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1040
ANSWERED ON:30.07.2010
BANK GUARANTEE BOND FROM CONTRACTOR IN DDA
Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority (DDA) has suffered a loss of crores of rupees during the last three years due to non-acceptance of bank guarantee bond from a contractor in DDA;
- (b) if so, the facts thereof;
- (c) whether the Central Vigilance Commission (CVC) has suggested to the DDA to take strict action in the matter;
- (d) if so, the details thereof; and
- (e) the action taken by the DDA in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) & (b) : DDA has reported that it has not suffered any loss due to non-acceptance of bank guarantee bond from the contractors.
- (c) to (e) : Do not arise in view of reply at (a) &(b) above.